

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.53/MP/2021
along with IA. 100/2023

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the PPA dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petitioner : KSKMPL

Respondents : APSPDCL and 3 others.

Date of Hearing : **19.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL
Shri S. Vallinayagam, Advocate, AP Discoms

Record of Proceedings

At the outset, the learned counsels for the Petitioner and the Respondents submitted that since the pleadings and arguments have been completed by the parties, the order in the petition may be reserved.

2. Based on the consent of the parties, the Commission reserved its order in the Petition.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

